

IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

New Delhi the 15th November, 1985.

NOTIFICATION
INCOME TAX

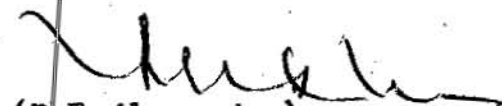
No. 6485 (F.No.398/29/84-IT(B): In pursuance of sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the Government of India in the Department of Revenue's Notification No.6455 (F.No.398/29/84-IT(B) dated 14.10.85 ex-post-facto authorisation of the Central Government is hereby conveyed to Shri George E. J. D'Cruz being a Gazetted Officer of Central Government to exercise of the powers of a Tax Recovery Officer under the said Act from 29.6.84.


(B. E. Alexander)

Under Secretary to the Govt. of India.

The Manager.
Government of India Press,
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(B. E. Alexander)

Under Secretary to the Govt. of India.